



2026:AHC:11188

## HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 276 of 2026

Gaurav Kumar

.....Petitioner(s)

Versus

Union Of India And 2 Others

.....Respondent(s)

---

|                           |   |                      |
|---------------------------|---|----------------------|
| Counsel for Petitioner(s) | : | Omvir Singh Rajput   |
| Counsel for Respondent(s) | : | A.S.G.I., Bal Mukund |

---

**Court No. - 33**

**HON'BLE VIKAS BUDHWAR, J.**

1. Heard learned counsel for the parties.
2. The present writ petition has been preferred for a direction in the nature of mandamus commanding the second and third respondent to permit the writ petitioner to join on the post of Agniveer pursuant to a call letters dated 28.11.2025 and 30.11.2025.
3. Today instructions have been forwarded by the learned counsel for the respondents dated 24.11.2025, according to which, the candidature of the writ petitioner has been rejected on 13.12.2025, order whereof is quoted hereinunder:

**"CANCELLATION OF CANDIDATURE**

*1. Please refer following :-*

*1.1 This office call letter No1 R/1424/2025 dt 24 Nov 2025 & call letter No 2-R/1424/2025 dt 26 Nov 2025 and call letter No 3-R/1424/2025 dt 01 Dec 2025.*

*1.2 This office show cause No1 R/1424/2025 dt 26 Nov 2025 & This office show cause No 2-R/1424/2025 dt 01 Dec 2025.*

*1.3 Final Show Cause Notice letter No R/1424/2025 dt 07 Dec 2025,*

*2. It is intimated that you are provisionally selected for Agniveer GD Cat. However, during despatch documentation it has come to light that you are having a running FIR No 0131/2025 under IPC 191(2), 191(2), 190, 110, 352, 351(2) against you. And as you failed to produce police character certificate as on final day of despatch on 13 Dec 2025.*

3. *As per the policy in vogue, you cannot be despatched for training and your candidature is hereby cancelled because of the pending FIR against you as mention in para 1 above."*

4. Learned counsel for the writ petitioner is granted liberty to question the same while taking recourse as permissible under law.

5. With the aforesaid observation, the writ petition is **disposed off**.

6. Instructions filed today are taken on record as marked as appendix A.

**January 16, 2026**

A. Prajapati

**(Vikas Budhwar,J.)**